

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.77/05

Thursday this the 24th day of February 2005

C O R A M :

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

M.Mohandas,
S/o.Manickam,
Technician Grade III,
Southern Railway, Coimbatore;
Palghat Division.
Residing at : 429/4, Camp Area,
Railway Colony, Podanur, Coimbatore.

Applicant

(By Advocate Mr.Martin G Thottan)

Versus

1. The Chief Personnel Officer,
Southern Railway, Headquarters Office,
Chennai - 3.
2. The Senior Divisional Electrical Engineer,
Southern Railway, Palghat Division,
Palghat.
3. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.

Respondents

(By Advocate Mrs.Sumathi Dandapani)

The application having been heard on 24th February 2005
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant who is presently working as Technician Grade III, Southern Railway, Coimbatore, Palghat Division is aggrieved that by Annexure A-4 order on promotion as Technician Grade II he has been posted at Mangalore. It is alleged in the application that the applicant had declined promotion on two occasions owing to family difficulties and the present transfer of the applicant on promotion would put his family into jeopardies. Therefore the applicant has filed this application seeking to set aside Annexure A-4 order to the extent it transfers the applicant from

Coimbatore to Mangalore and for a direction to the respondents to consider the applicant's representation for retention at Coimbatore or at any nearby place in the existing vacancies.

2. When the application came up for hearing Mrs.Sumathi Dandapani took notice on behalf of the respondents. The counsel agree that the application may be disposed of permitting the applicant to make a detailed representation to the 2nd respondent and directing the 2nd respondent to consider and dispose of the representation as early as possible without disturbing the status quo regarding the present posting of the applicant till an order on the representation is served on him.

3. In the light of what is stated above the application is disposed of permitting the applicant to make a detailed representation to the 2nd respondent within two weeks from the date of receipt of a copy of this order and directing the 2nd respondent that if such a representation is received the same shall be considered and disposed of and appropriate reply be given to him as early as possible and till an order on the representation is served on the applicant he shall not be relieved from the present place of posting.

(Dated the 24th day of February 2005)



A.V. HARIDASAN
VICE CHAIRMAN

asp